

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S. Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

Petition No. 71/2008

Date of order: 2.1.2012

In the matter of

Cancellation of inter-State trading licence granted to Righill
Electrics Private Limited.

And in the matter of

Righill Electrics Private Limited, Bhopal

.....**Applicant**

ORDER

By order dated 11.11.2008, Righill Electrics Private Limited (hereinafter referred to as 'REPL') was granted trading licence for Category `A` to trade in electricity as an electricity trader in the whole of India, except the State of Jammu and Kashmir in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2004.



2. Consequent to the amendment of notification of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, the licence stood re-categorised as category `IV`.

3. REPL vide its affidavit dated 13.12.2011 has submitted that due to highly competitive power trading business, uncertainty prevailing in the market and associated risk, it has not been able to undertake any inter-State trading in electricity since issue of the trading licence. REPL has further confirmed that it does not have any liability to discharge on account of trading licence granted to it.

4. Regulation 14 (2) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 provides as under:

"14. (2) When the licensee makes an application for revocation of the licence and the Commission is satisfied that such revocation of licence shall not be prejudicially affect the public interest, the Commission may revoke his licence, on such terms and conditions as it thinks fit."



5. In view of the above, the request of REPL to cancel the Category 'IV' licence is accepted. The trading licence granted to REPL shall be cancelled with effect from the date of issue this order.

6. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

Sd/-	sd/-	sd/-	sd/-
(M.DEENA DAYALAN) MEMBER	(V.S. VERMA) MEMBER	(S.JAYARAMAN) MEMBER	(DR.PRAMOD DEO) CHAIRPERSON

